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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 494 OF 2022

IN THE MATTER OF:

Soban Singh Rana.

.....Applicant

Versus

Roshan Lal Uniyal.

... Respondent

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF STATE OF  
UTTARAKHAND IN COMPLIANCE OF ORDER DATED 04.01.2023  
PASSED BY THIS HON'BLE TRIBUNAL IN THE ABOVEMENTIONED  
MATTER

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Filed by:



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04.01.2023 PASSED BY THIS HON'BLE TRIBUNAL IN THE  
ABOVEMENTIONED MATTER

I, Gaurav Kumar S/o Shri Sunil Kumar Singhal, aged about 37 years, presently posted as District Magistrate, Uttarkashi, District Uttarkashi, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Report by way of Affidavit on behalf of State of Uttarakhand.



2. That the abovementioned matter was listed before this Hon'ble Tribunal on 18.07.2022, after hearing at length the Hon'ble Tribunal was pleased to pass a detailed order. The operative part of the same are as follows:-

"1. The grievances in the present application filed by Mr. Soban Singh Rana resident of Bhairav Chowk, Badahat, District Uttarkashi are that road is being constructed in Saini Namak Sthal near Kachdu Devta Temple as part of Gangotri Road. Mr. Roshan Lal Uniyal S/o Kashiram Uniyal resident of village Saini, Block Dunda, District Uttarkashi is dumping sand on land measuring about 2000 square meters at the distance of about 50 meters from river Ganga which may cause environmental pollution by obstructing the river course in future.

2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of Principal Secretary, Public Works Department, Government of Uttarakhand, State PCB and District Magistrate, Uttarkashi. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.



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3. *Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

.....”

3. That, thereafter, this Hon'ble Tribunal vide its order following 12.10.2022 was pleased to pass the following directions:

“ .....

2. *Vide order dated 18.07.2022, this Tribunal constituted a Joint Committee and directed the same to submit its report within two months.*

3. *Report of the Joint Committee has not been received so far. The Joint Committee is again directed to submit its report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

4. *It is clarified that if the report is not submitted within the permitted period, exemplary costs may be imposed on the Members of the Joint Committee.*

5. *List the matter for further consideration on 04.01.2023.”*



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4. That the Uttarakhand Pollution Control Board filed its Factual and Action Taken Report dated 31.10.2022 and the same is part of the record of this Hon'ble Tribunal.
5. That thereafter, the matter was listed on 4.1.2023, after hearing, this Hon'ble Tribunal was pleased to pass following order:-

" .....

2. *Vide order dated 18.07.2022 this Tribunal constituted a Joint Committee comprising of the Principal Secretary, Public Works Department, Government of Uttarakhand, the Uttarakhand Pollution Control Board (UKPCB) and the District Magistrate, Uttarkashi and directed the same to submit its report which has been submitted vide email dated 31.10.2022.*

3. *We have gone through the report and we find that the aspects of the compliance with Construction and Demolition Waste Management Rules 2016, violation of Flood Plain Zone of river Ganga and unauthorized change of user of the land in question by the Project Proponent have not been appropriately looked into by the Joint Committee and the Joint Committee is directed to look into these aspects and submit its report within one month at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.*



4. In view of the averments made in the application and the report of the Joint Committee report, we also consider it appropriate to have response from (1) the State of Uttarakhand, through Chief Secretary, Government of Uttarakhand; (2) the UKPCB; (3) the District Magistrate Uttarkashi and the project proponent, who stand impleaded as Respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application.

5. Mr. Rahul Verma, AAG and Mr. Mukesh Verma, Advocate are already appearing before this Tribunal for the State of Uttarakhand and UKPCB respectively. Mr. Rahul Verma, AAG accepts notice on behalf of the District Magistrate, Uttarkashi.

6. The Registry is directed to issue notice to Respondent No. 4 along with copies of the application, report of the Joint Committee and copies of the documents attached with the same.

7. Reply/response on behalf of Respondents No. 1 to 4 be filed within one month at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

8. List for further consideration on 17.02.2023."

A Copy of order dated 04.01.2023 is annexed hereto and marked as ANNEXURE A-1.



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6. That in compliance of the abovementioned order dated 04.01.2023 passed by this Hon'ble Tribunal, the District Magistrate constituted a joint inspection committee of the following members:

- (i) Smt. Meenakshi Patwal, Sub Divisional Magistrate, Dunda,
- (ii) Shri Harish Pangti, Superintending Engineer, National Highway, P.W.D., Dehradun.
- (iii) Shri R.K. Chaturvedi, Regional Officer, Uttarakhand Pollution Control Board, Dehradun.



7. That the joint inspection of the site in question was done on 4.2.2023 and following officers/officials and persons were present at the time of joint inspection:-

- (i) Shri G.D. Prasad, Deputy Director/ Geologist, Uttarakashi.
- (ii) Shri Pratap Singh Chauhan, Tehsildar, Dunda,
- (iii) Shri Dashrath Nath, Revenue Sub Inspector, Birpur, Dunda.
- (iv) Shri B.K. Devdi, Command Officer, B.R.O., 1442, B.C.C. Tekhla, Uttarkashi.

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- (v) Shri Rakesh Kandari, Assistant Environment Scientist Engineer, Uttarakhand Pollution Control Board, Dehradun.
- (vi) Shri Girish Singh Rana, Junior Engineer, Irrigation Division, Uttarkashi.
- (vii) Shri Suresh Chauhan, representative of Forest Department, Dunda.
- (viii) Shri Soban Singh Rana, Complainant.
- (ix) Shri Ramchandra Uniyal, Shri Roshan Lal Uniyal, resident of Uttarkashi (Land owner).



8. That the abovesaid joint inspection team prepared joint inspection report and the present Report of by way of affidavit is being filed in compliance of the directions passed by this Hon'ble Tribunal containing the following facts for kind perusal of this Hon'ble Tribunal.
9. That the dumping site in question is situated about 15 kilometers from the District Headquarter, Uttarkashi, and about 1.5 kilometers from Tehsil Dunda and downhill side from the National Highway, nearby the Kachdu Devta Temple and Maharashi Ashram and distances from the same are about 500 meters and about 05 meters respectively.

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10. That it was informed by the Revenue Sub Inspector that the dumping site in question is a private Naap land, admeasuring total 0.160 hectare situated at Khasra No.718 is situated in Tehsil Dunda and is recorded in the name of Shri Roshan Lal Uniyal son of Shri Kashiram in revenue records. At the site the dump generated from cutting of hills for construction and widening of road, is dumped at the site in question, in this regard, the following pointwise facts are being submitted for kind perusal of this Hon'ble Tribunal:-

- I. That at the site in question, the debris generated from the cutting of hills for construction and widening of National Highway is dumped. At the time of inspection of the said debris, it is found that the said debris is not generated from any civil construction and the same is not a construction and demolition debris.
- II. It is pertinent to mention herein that it was informed by the irrigation Department, Uttarkashi that the abovesaid area is outside the limit of 25 years flood prone area and 450 (45X10) square meter area of site in question is covered under 100 years flood prone area, the coordinate of the



same is 30°43'1.58 32"N 78°21'35.73 72"E. Photocopy of the report /letter No. Memo/S.A.Ch./ Si.Kh. dated 04.02.2023 of the Irrigation Division, Uttarkashi, Uttarkashi is annexed hereto and marked as ANNEXURE A-2.

III. That the site in question is situated in Village Singoti, Tehsil Dunda, District Uttarkashi, Uttarakhand, the same is situated outside the municipal area and the same falls in Gram Panchayat. Any map of Mahayojna/ Yojna is not prepared for Village Singoti. The site in question was recorded as "Parti Bhoomi" in the revenue records and presently is recorded as "Gair Krishi Pariyojan Hetu Aakarshit/ Aawasiya" (Attracted for non-agriculture project / residential) in the revenue records.

IV. It is also relevant to mention herein that the construction of building is going on at the site in question and for the same Map is approved from the Zila Panchayat, Uttarakashi in the name of M/s Hill Riverview Resort as well as the In-Principle Approval is approved on 27.7.2022 from State/ District Nodal Agency, Single Window Clearance System, Govt. of Uttarakhand for hotel services. Copies of Map and



A handwritten signature in blue ink, consisting of a stylized, looped shape.

In-Principle Project Approval dated 27.7.2022 are also annexed hereto and marked as ANNEXURES A-3 and A-4 respectively.

11. That in compliance of the order dated 04.01.2023 passed by this Hon'ble Tribunal, the present Report by way of Affidavit is being filed on behalf of State of Uttarakhand for kind perusal of this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.



  
DEPONENT

### VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal

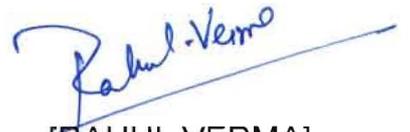
submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Uttarkashi, Uttarakhand on this 03 day of March, 2023.



  
DEPONENT

Filed through:

  
[RAHUL VERMA]

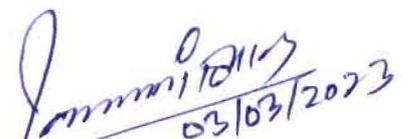
Additional Advocate General for State of Uttarakhand  
/Respondent

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Mobile No. 9717706032

Email- [advrahulverma9999@gmail.com](mailto:advrahulverma9999@gmail.com)

This Affidavit is sworn before me by  
Shri/Smt. Gaurav Kumar D.M  
who is identified by Shri Himanshu Joshi  
at Uttarkashi dated 03/03/2023 4.00 AM/PM Dr. G.C.

  
03/03/2023  
Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
Dist. Uttarkashi (Uttarakhand)

Item No. 1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 494/2022

Soban Singh Rana

...Applicant

Versus

Roshan Lal Uniyal & Ors.

...Respondents

Date of hearing: 04.01.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None

Respondents: Mr. Rahul Verma, Additional Advocate General for the  
State of Uttarakhand.  
Mr. Mukesh Verma, Advocate for UKPCB.

Application under provisions of the National Green Tribunal Act, 2010.

**ORDER**



1. The grievances in the present application are that road is being constructed in Saini Namak Sthal near Kachdu Devta Temple as part of Gangotri Road. Mr. Roshan Lal Uniyal S/o Kashiram Uniyal resident of village Saini, Block Dunda, District Uttarkashi is dumping sand on land measuring about 2000 square meters at the distance of about 50 meters from river Ganga which may cause environmental pollution by obstructing the river course in future.

2. Vide order dated 18.07.2022 this Tribunal constituted a Joint Committee comprising of the Principal Secretary, Public Works Department, Government of Uttarakhand, the Uttarakhand Pollution Control Board (UKPCB) and the District Magistrate, Uttarkashi and

directed the same to submit its report which has been submitted vide email dated 31.10.2022.

3. We have gone through the report and we find that the aspects of the compliance with Construction and Demolition Waste Management Rules 2016, violation of Flood Plain Zone of river Ganga and unauthorized change of user of the land in question by the Project Proponent have not been appropriately looked into by the Joint Committee and the Joint Committee is directed to look into these aspects and submit its report **within one month** at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

4. In view of the averments made in the application and the report of the Joint Committee report, we also consider it appropriate to have response from (1) the State of Uttarakhand, through Chief Secretary, Government of Uttarakhand; (2) the UKPCB; (3) the District Magistrate Uttarkashi and the project proponent, who stand impleaded as Respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application.

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विजयप्रकाश  
उत्तरकाशी

O. A. No. 491/2022

Soban Singh Rana Vs.  
State of Uttarakhand & Ors.

-3-

7. Reply/response on behalf of Respondents No. 1 to 4 be filed within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.
8. List for further consideration on 17.02.2023.
9. A copy of this order be forwarded to the UKPCB and the District Magistrate, Uttarkashi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM



January 04, 2023  
AVT

विभाधिकारी  
उत्तरकाशी

4 TRUE COPY  
3/3/2023  
Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
Distt.-Uttarkashi (Uttarakhand)

मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या- 494/2022 सोबन सिंह राणा बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 04.01.2023 के अनुपालन में समिति द्वारा संयुक्त निरीक्षण आख्या

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या- 494/2022 सोबन सिंह राणा बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 04.01.2023 के बिन्दु संख्या 3 में "We have gone through the report and we find that the aspects of the compliance with Construction and Demolition Waste Management Rules 2016, violation of Flood Plain Zone of river Ganga and unauthorized change of user of the-land in question by the Project Proponent have not been appropriately looked into by the joint Committee and the joint Committee is directed to look into these aspects and submit its report within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR supported PDF and not in the form of Image PDF" के अनुक्रम में गठित समिति के निम्नलिखित सदस्यों द्वारा दिनांक 04.02.2023 को स्थलिय निरीक्षण सम्पन्न किया गया :-

1. श्रीमती मीनाक्षी पटवाल, उपजिलाधिकारी, डुण्डा,
2. श्री हरीश पांगती, अधीक्षण अभियन्ता, राष्ट्रीय राजमार्ग, लो0नि0वि0 देहरादून,
3. श्री आर0के0 चर्तुवेदी, क्षेत्रीय अधिकारी उत्तराखण्ड पर्यावरण नियंत्रण बोर्ड देहरादून।

संयुक्त निरीक्षण हेतु निम्नलिखित अधिकारियों एवं सदस्यों की उपस्थिति निम्नानुसार है :-

1. श्री जी0डी0 प्रसाद, उप निदेशक/भूवैज्ञानिक, उत्तरकाशी।
2. श्री प्रताप सिंह चौहान, तहसीलदार डुण्डा।
3. श्री दशरथ नाथ, राजस्व उपनिरीक्षक, बीरपुर, डुण्डा।
4. श्री बी0के0 देवडी, कमान अधिकारी बी0आर0ओ0, 1442 बी0सी0सी0, तेखला, उत्तरकाशी।
5. श्री राकेश कण्डारी, सहायक वैज्ञानिक पर्यावरण अभियन्ता, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून।
6. श्री गिरिश सिंह राणा कनिष्ठ अभियन्ता, सिचाई खण्ड, उत्तरकाशी।
7. श्री सुरेश चौहान, प्रतिनिधि वन विभाग डुण्डा।
8. श्री सोबन सिंह राणा, शिकायतकर्ता।
9. श्री रामचन्द्र उनियाल, श्री रोशन लाल उनियाल जनपद उत्तरकाशी भू-स्वामी।

प्रश्नगत डम्पिंग स्थल जनपद उत्तरकाशी मुख्यालय से 15 कि0मी0 तहसील डुण्डा से 1.5 कि0मी0 निकट कच्चडू देवता मन्दिर, महर्षि आश्रम के निकट डाउनहिल में अवस्थित है, राजस्व उपनिरीक्षक द्वारा अवगत कराया गया है कि प्रश्नगत डम्पिंग स्थल तहसील डुण्डा क्षेत्रान्तर्गत खसरा संख्या 718 कुल रक्बा 0.160 है0 क्षेत्रफल है जो निजी नाप भूमि है जो राजस्व अभिलेखों में श्री रोशन लाल उनियाल पुत्र श्री काशीराम के नाम दर्ज है प्रश्नगत स्थल पर सड़क निर्माण कार्य/चौडीकरण के तहत पहाड कटान से उत्सर्जित मलवा एकत्रित कर डम्प किया गया है। जिसके सम्बन्ध में निम्नवत् बिन्दुवार अवगत कराना है :-

1. प्रश्नगत स्थल पर राष्ट्रीय राजमार्ग के चौडीकरण के दौरान पहाड कटिंग से उत्सर्जित मलवे का डम्प किया गया है। उक्त मलवे का निरीक्षण करने पर पाया गया कि उक्त मलवा किसी सिविल कन्शक्द्रशन, ढाँचें आदि का अवशेष अर्थात् Construction & demolition Waste नहीं है।

जिलाधिकारी  
उत्तराखण्ड

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2. प्रश्नगत स्थल के Flood plain Zone के अन्तर्गत आता है अथवा नहीं इस सम्बन्ध में सिंचाई विभाग उत्तरकाशी द्वारा अवगत कराया गया है कि उक्त क्षेत्र की Flood plain Zone का कार्य कराया जा चुका है तथा प्रश्नगत स्थल 25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र की परिसीमा से बाहर है तथा 100 वर्षीय बाढ़ आवृत्ति परिक्षेत्र के अन्तर्गत प्रश्नगत स्थल का 450 (45x10) वर्गमीटर क्षेत्र अच्छादित है। जिसका कॉडिनेट 30°43'12.58 32"N 78°21'35.73 72"E हैं। (सिंचाई विभाग उत्तरकाशी की आख्या संलग्न-2)
3. प्रश्नगत क्षेत्र जनपद उत्तरकाशी के तहसील डुण्डा के ग्राम सिंगोटी के अन्तर्गत आता है जो नगर पालिका क्षेत्र से बाहर है तथा ग्राम पंचायत क्षेत्रान्तर्गत आता है। ग्राम सिंगोटी क्षेत्र के लिये कोई महायोजना/योजना का मानचित्र तैयार नहीं कराया गया है। प्रश्नगत स्थल राजस्व अभिलेखों में परती भूमि दर्ज था जो कि वर्तमान के राजस्व अभिलेखों में गैर कृषि परियोजन हेतु आकृषित/आवासीय दर्ज है।

वर्तमान में स्थल पर भवन निर्माण कार्य चल रहा है। जिसके लिये जिला पंचायत उत्तरकाशी से मै0 हिल रिजोर्ट के नाम मानचित्र स्वीकृत है (मानचित्र संलग्न-3) साथ ही दिनांक 27.07.2022 को होटल परियोजना हेतु उत्तराखण्ड एकल खिडकी व्यवस्था के अन्तर्गत सैद्धांतिक सहमति प्राप्त है। (सैद्धांतिक सहमति संलग्न-4)



File  
04.2.23  
(आर0के0 चतुर्वेदी)  
क्षेत्रीय अधिकारी (प्रशासन)  
उत्तराखण्ड पर्यावरण नियंत्रण बोर्ड  
देहरादून।

(हरीश पंगती)  
अधीक्षण अभियन्ता, राष्ट्रीय राजमार्ग,  
लो0नि0वि0 देहरादून,

04.01.2023  
(मीनाक्षी पटवाल)  
उप जिलाधिकारी  
डुण्डा/चिन्चालीसौड।

जिलाधिकारी  
उत्तरकाशी

04/01/2023  
Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
Distt.-Uttarkashi (Uttarakhand)

44

उत्तर जिला अधिकारी महोदय  
डुण्डा उत्तरकाशी।

पत्रांक मेमो / स0310च0 / सि0ख0 /

दिनांक 04/02/2023

विषय :- मा0 नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में पंजीकृत O.A.NO.494 Of 2022 सोबन सिंह राणा बनाम उत्तराखण्ड राज्य के पारित आदेश दिनांक 04-01-2023 के सम्बन्ध में।

सन्दर्भ :- पत्रांक 268 / पी0ए0 - विविध पत्रा0 / दिनांक 31 जनवरी 2023

महोदय,

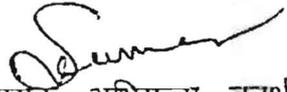
उपरोक्त संदर्भित पत्रांक के क्रम में दिनांक 04.01.2023 को की गई संयुक्त जांच में स्थलीय निरीक्षण में पाया गया है कि उक्त डम्पिंग स्थल 25 साल आवृत्ति के क्षेत्र के बाहर है तथा 450 वर्ग मी0 (45X10) क्षेत्र फ्लड प्लेन जोन के 100 साल आवृत्ति के क्षेत्र के अन्तर्गत आ रहा है।

जिसके कोर्डिनेट N 30°43'12.58 32" E 78°21'35.73 72" है।

संलग्नक- गूगल मैप फोटोप्रति।



कनिष्ठ अभियन्ता  
सिंचाई खण्ड उत्तरकाशी

  
सहायक अभियन्ता चतुर्थ  
सिंचाई खण्ड उत्तरकाशी

  
जिलाधिकारी  
उत्तरकाशी

  
TRUE COPY  
31/3/2023  
Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
Dist. Uttarakashi (Uttarakhand)

45

N 30°43'12.5832" E 78°21'35.7372"

P9C6+GGQ, Ranari, Uttarakhand 249151,  
India



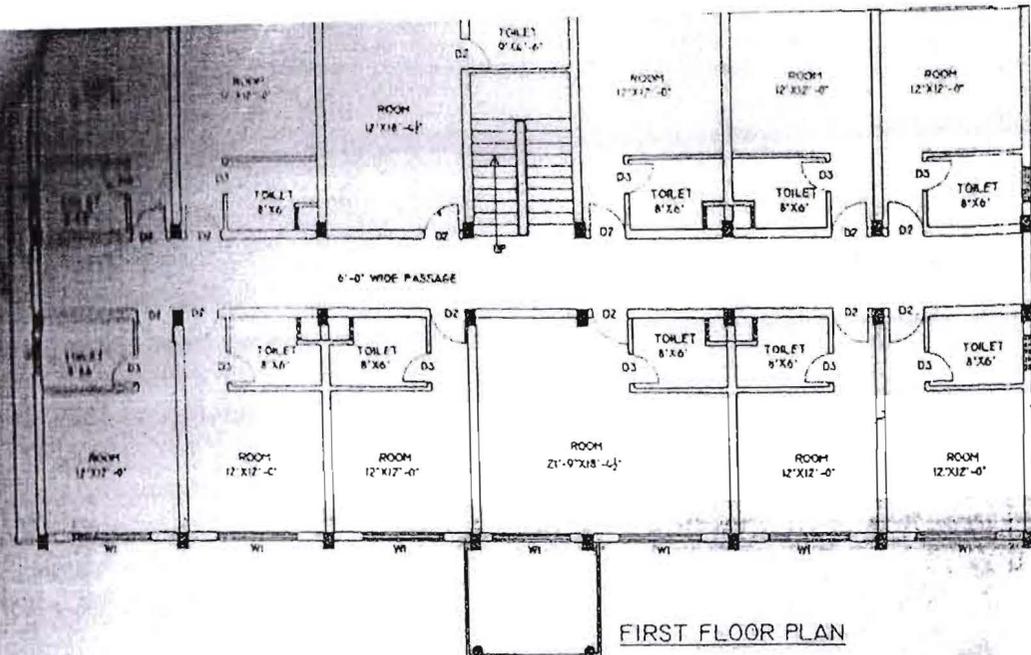
*[Handwritten signature]*  
विलासिनी  
रवका

*[Handwritten signature]*  
Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
Dist.-Uttarkashi (Uttarakhand)  
21/2/2023

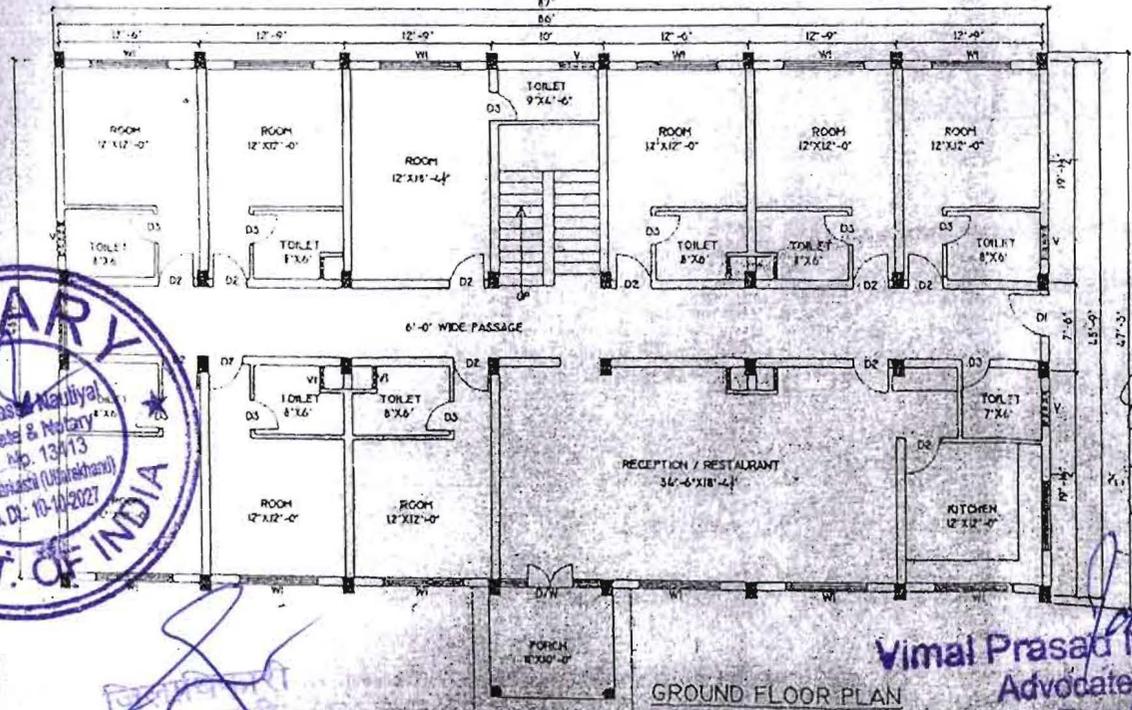
Bhagirathi River



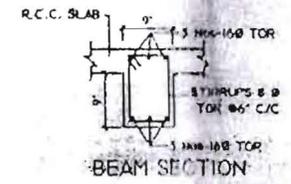
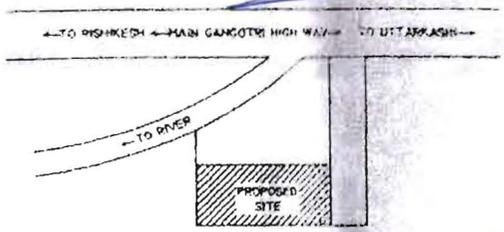
47 ANNEXURE A-3



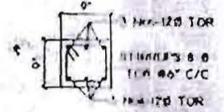
FIRST FLOOR PLAN



GROUND FLOOR PLAN



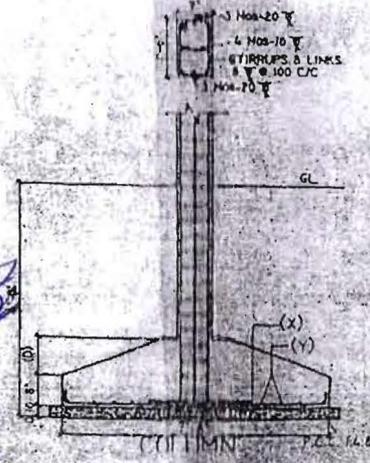
BEAM SECTION



PLINTH BAND



LINTEL BAND



COLUMN

PROPOSED PLAN OF HILL RIVER VIEW RESORT FOR SH. ROSHAN UNIYAL S/O SH. KASHI RAM AT KHASRA NO 718, VILLAGE SINGHOTI, PATTI- BARSALI, TEHSIL DUNDA, DISTRICT-UTTARAKASHI, (UTTARAKHAND)

AREA STATEMENT IN SQM.

TOTAL PLOT AREA	705.00 SQM.
AREA UNDER ROAD WIDENING	0.00 SQM.
NET PLOT AREA	700.00 SQM.
GROUND FLOOR COVD. AREA	380.13 SQM.
FIRST FLOOR COVD. AREA	380.13 SQM.
TOTAL COVD. AREA	760.26 SQM.
OPEN AREA	319.87 SQM.
GROUND COVERAGE	54.30 %
F.F.P.	1.08

LEGEND

INSPECTION CHAMBER	I.C.	□
SEPTIC TANK	S.T.	□
SOAK PIT	S.P.	○
RAIN WATER PIPE	R.W.P.	—
RAIN WATER HERVESTING	R.W.H.T	—

SCHEDULE OF DOOR/WINDOWS

S.NO.	TYPE	SIZE	TYPE	SIZE
1	D	1.00 X 2.59	W1	1.80 X 1.65
2	D1	0.90 X 2.59	W2	0.50 X 1.65
3	D2	0.76 X 2.10	W3	0.90 X 1.35
4			V	0.90 X 0.45

This is to certify that the building plans submitted for approval, satisfy the safety requirement as stipulated in section II and the information given is factually correct to the best of our knowledge and understanding. Provision for structural safety from natural hazards shall be adhered to during the constructions.

SUBMISSION DRAWING

DRAWN BY	
SCALE	1:100
DATE	
DRG. No.	-1

ARCHITECT:  
**K.C. KURIYAL & ASSOCIATES**  
ARCHITECTS, ENGINEERS, PLANNERS  
VALUERS, LANDSCAPE, YASTU  
\*MAHIMANAND KURIYAL BHAWAN, UTTARAKASHI  
PH: 9410522166, (01374) 222281  
\*GROUND FLOOR, WINDCLASS COMPLEX, DEHRA-DUN

SIGN OF OWNER

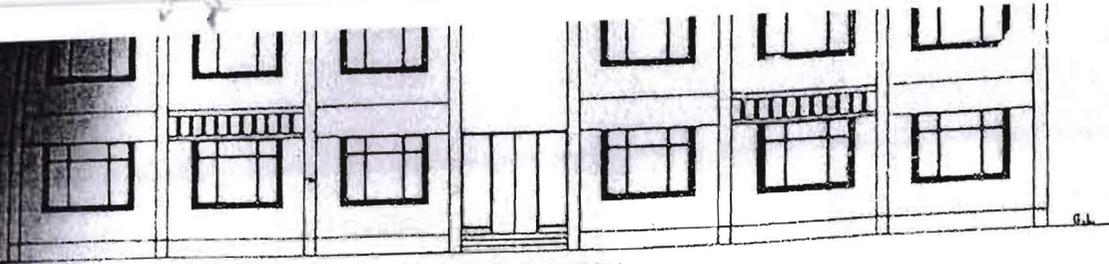
K.C. KURIYAL & ASSOCIATES  
M. K. KURIYAL (D.A.) J.I. Registrar  
Architects, Engineers, Planners & Yastu  
Approved Govt. Valuers & Multi-Task  
10, KASHI RAM MANSION  
UTTARAKASHI



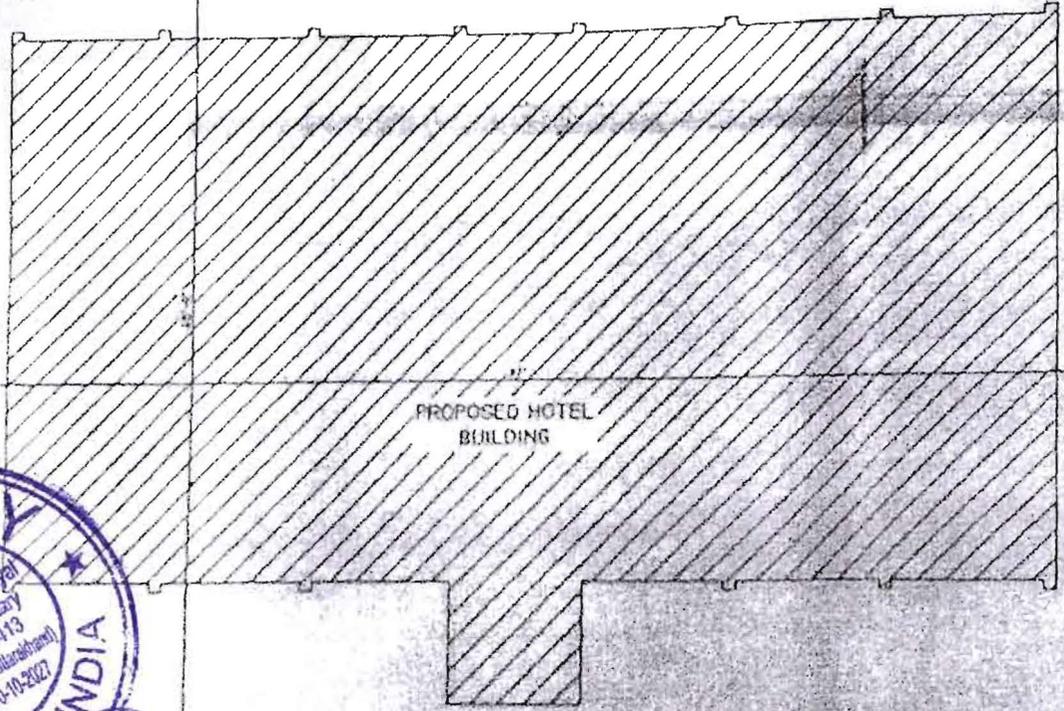
Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
(Uttarakhand)

श्री. गौरी सविधाना  
शिला पत्रकार  
अवस्था. श्री

48



FRONT ELEVATION MAHARISHI ASHRAM



7 TRUE COPY !!  
 3/3/2023  
 Vimal Prasad Nautiyal  
 Advocate & Notary  
 Reg. No. 13413  
 Dist. Uttarakashi (Uttarakhand)

PROPOSED PLAN OF HILL RIVER VIEW RESORT FOR SH. ROSHAN UNIYAL S/O SH. KASHI RAM AT KHASRA NO 718, VILLAGE -SINGHOTI, PATTI- BARSALI, TEHSIL DUNDA, DISTRICT -UTTARKASHI, (UTTARAKHAND)

AREA STATEMENT IN SQM.

TOTAL PLOT AREA	700.00 SQM
AREA UNDER ROAD WIDENING	0.00 SQM
NET PLOT AREA	700.00 SQM
GROUND FLOOR COVD. AREA	380.13 SQM
FIRST FLOOR COVD. AREA	380.13 SQM
TOTAL COVD. AREA	760.26 SQM
G.C.H AREA	319.87 SQM
GROUND COVERAGE	64.30 %
FAR	1.00

LEGEND

INSPECTION CHAMBER	I.C	□
SEPTIC TANK	S.T.	CLD
SOAK PIT	S.P.	○
RAIN WATER PIPE	R.W.P.	—
RAIN WATER HARVESTING	R.W.H.T	—

SCHEDULE OF DOOR/WINDOWS

S.NO.	TYPE	SIZE	TYPE	SIZE
1	D	1.06 X 2.59	W1	1.80 X 1.65
2	D1	0.99 X 2.69	W2	0.90 X 1.65
3	D2	0.76 X 2.10	W3	0.90 X 1.55
4			V	0.90 X 0.45

This is to certify that the building plans submitted for approval, satisfy the safety requirement as stipulated in annexure II and the information given is factually correct to the best of our knowledge and understanding. Provision for structural safety from natural hazards shall be adhered to during the construction.

SUBMISSION DRAWING

DRAWN BY: \_\_\_\_\_  
 SCALE: 1/100  
 DATE: \_\_\_\_\_  
 DRG. No. -1

ARCHITECT:  
**K.O. KURIYAL & ASSOCIATES**  
 ARCHITECTS, ENGINEERS, PLANNERS  
 VALLABH, LAKHNAU, VASTU  
 MAHARAJGANGI KHERVA, BISHNUPUR, UTTARAKASHI  
 PH. 94022250, (01374) 222231  
 GROUND FLOOR, WINDLASS COMPLEX, DEHRADUN

SIGN OF OWNER: \_\_\_\_\_  
 SIGN OF ARCHITECT: \_\_\_\_\_



Govt of Uttarakhand

49  
ANNEXURE-4

STATE/DISTRICT NODAL AGENCY  
SINGLE WINDOW CLEARANCE SYSTEM  
GOVERNMENT OF UTTARAKHAND

Under Sec (3) (4) (a) of the Uttarakhand Enterprise Single Window Facilitation and Clearance Act-2012  
Toll free No. - 1800-270-1213 Website: - www.investuttarakhand.com Email Id: - mpr@doiuk.org

IN-PRINCIPLE PROJECT APPROVAL

Certificate No:02-20-CAFIP-4083169747140

Date of Issue: - 2022-07-27 16:44:44

M/S. (HILL RIVER VIEW RESORT) has filed Common Application Form No. 47140 received Dt. 2022-07-27 16:44:44 expressing its intent to setup manufacturing/service enterprise as per following details:-

Activity of Enterprise	Type of Enterprise	Category of Enterprise
HOTEL SERVICES	Services	Micro

District Empowered Committee has granted In-principle approval for establishment of enterprise in Uttarakhand.

Note: The enterprise is required to seek requisite clearance / licence / permit required under statutory obligations stipulated under the laws of central government / state government / court orders.

Various govt. departments/agencies are expected to provide all necessary support and facilitation in establishing the enterprise under sec (5) (1) (a).

You are also advised to register for benefits if applicable under new industrial development scheme of dipp, goi at <http://dipp.nic.in/>

For Uttarakhand State Government benefits please visit <https://investuttarakhand.uk.gov.in/>

Empowered Authority,  
District Nodal Agency,  
District Industries Center,  
Govt. of Uttarakhand,  
(On behalf of the District level Single Window Clearance Committee)



Vimal Prasad Nautiyal  
Advocate & Notary  
Reg. No. 13413  
Distt. Uttarakashi (Uttarakhand)

BEFORE THE NATIONAL GREEN TRIBUNAL,  
NEW DELHI

ORIGINAL APPLICATION No. 787 OF 2022

SUNIL THAPLIYAL

Appellant(s)

Versus

STATE OF UTTARAKHAND.

Respondent(s)

VAKALATNAMA

I/We **State of Uttarakhand**, the Respondent(s) of the above Appeal/Petition/ Reference do hereby appoint and retain **Sri Rahul Verma**, Advocate of the Supreme Court to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the 03 day of February, 2023.

ACCEPTED

  
Mr. Rahul Verma,  
Additional Advocate General,  
Supreme Court of India,  
49-Himalyan Apartment , Near Balko Market  
Patpergange Societies,  
New Delhi-110092  
M.N.-09717706032, 09935063699  
E-ID-rahulverma9999@rediffmail.com

  
(Mahesh Chandra Kaushiwa)  
Addl.Secretary Law & A. L.R  
Government of Uttarakhand

APPELLANTS/PETITIONERS/RESPONDENTS

(Mahesh Chandra Kaushiwa)  
Additional Secretary, Law  
Cum Additional L.R.  
Government of Uttarakhand

MEMO OF APPEARANCE

TO,

The Registrar,  
National Green Tribunal,  
New Delhi.

Sir,

Please enter my appearance in the above mentioned case on behalf of the Petitioner(s)/ Respondent(s).

Yours faithfully,



(Rahul Verma)

Advocate for the Petitioner(s)/  
Respondent(s)/Appellant(s)  
Additional Advocate General